

ITEM NO.50

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5900/2012

(Arising out of impugned final judgment and order dated 22/05/2012 in CRLA No. 3000/2003 passed by the High Court Of Judicature at Allahabad)

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR

Respondent(s)

(with appln. (s) for permission to file additional documents and stay and office report)
(For final disposal)

WITH

SLP(Cr1) No. 6271/2012

(With appln.(s) for stay and Office Report)

SLP(Cr1) No. 7059/2012

(With appln.(s) for stay and Office Report)

SLP(Cr1) No. 407/2013

(With appln.(s) for exemption from filing O.T. and appln.(s) for impleadment and appln.(s) for stay and Office Report)

Date : 29/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. Shekhar Naphade, Sr. Adv.

Mr. E. C. Agrawala, Adv.

Mr. Rajesh Kumar, Adv.

Ms. Purnima Bhat, Adv.

Mr. Bhupesh Nanda,

For Respondent(s)

Mr. Shakil Ahmed Syed, Adv.
Mohd. Parvez Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.

Mr. Ratnakar Dash, Sr. Adv.
Mr. Amit Singh, Adv.
Mr. Adarsh Upadhyay, Adv.

Ms. Anu Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At joint request, list on 15.03.2016.

(VINOD KUMAR)
COURT MASTER

(MADHU NARULA)
COURT MASTER